

RATIFIED

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Minutes of M.No.11/10 held on 16.06.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 11/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 16.06.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:47/14/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case approved
	HQ File :01/80/050/00523/AM09/	RLA File :31/24/040/00072/AM09/	Lic.No/Date:3110034121 23.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

	Case No.:1/35/85-ALC3/2008	Party Name:GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
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2	HQ File :01/85/050/00243/AM09/	RLA File :05/24/040/00650/AM09/	Lic.No/Date:0510234536 15.01.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Basis for the quantity of import item at Sl.No. 1 i.e. Carbon Molecular Seives supported by the documentary evidence. 2. Difference in between import item at Sl.No. 2 and export product at Sl.No. 3 with details of manufacturing activity therein.			

3	Case No.:19/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00136/AM10/	RLA File :03/94/040/00951/AM09/	Lic.No/Date:0310502952 19.01.2009	Defer Date: 04.08.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 04.08.2009			

4	Case No.:6/11/80-ALC2/2009	Party Name:RAJ ENGINEERING CO	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00123/AM10/	RLA File :03/95/040/00015/AM10/	Lic.No/Date:0310517595 28.04.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format export product wise.			

5	Case No.:18/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00135/AM10/	RLA File :03/95/040/00037/AM10/	Lic.No/Date:0310518054 01.05.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Information in respect of Sl.No.5,11 & 13 of the Standard Deficiency Format.			

6	Case No.:5/11/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00122/AM10/	RLA File :03/95/040/00086/AM10/	Lic.No/Date:0310519689 13.05.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Process of manufacturing with process flow chart and wastage stages. 2. Design / Drawing / sample of each export product. 3. Blanking diagram justifying requirement of raw material as 88 gms for one pulley. 4. Correct specification of imported input i.e. HR or CR flat sheet.			

7	Case No.:8/11/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00125/AM10/	RLA File :53/24/040/00001/AM10/	Lic.No/Date:5310008351 20.05.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Details of calculation, as how the qty. of raw material has been arrived with complete wastage justification. 2. Process of manufacturing and stepwise wastage therein. 3. Requirement of component, raw material and packing material separately for each export product excluding wastage. 4. Weight of each export product. 5. Processing to be done on imported raw material and justification of wastage claimed therein.			

8	Case No.:1/11/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case approved
	HQ File :01/80/050/00118/AM10/	RLA File :03/95/040/00008/AM10/	Lic.No/Date:0310521726 28.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-1829, as amended. The Regional Authority may take necessary action accordingly.			

	Case No.:2/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
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9	HQ File :01/80/050/00119/AM10/	RLA File :03/94/040/00150/AM10/	Lic.No/Date:0310521734 28.05.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 04.08.2009			

10	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 04.08.2009			

11	Case No.:4/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00121/AM10/	RLA File :03/95/040/00910/AM09/	Lic.No/Date:0310521948 29.05.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 04.08.2009			

12	Case No.:11/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00128/AM10/	RLA File :03/95/040/00121/AM10/	Lic.No/Date:0310522066 01.06.2009	Defer Date: 04.08.2009
	Decision : The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 04.08.2009			

	Case No.:12/11/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case approved
	HQ File :01/80/050/00129/AM10/	RLA File :03/95/040/00090/AM10/	Lic.No/Date:0310522086 01.06.2009	

13	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-1829, as amended. The Regional Authority may take necessary action accordingly.		
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14	Case No.:10/11/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00127/AM10/	RLA File :31/21/040/00057/AM10/	Lic.No/Date:3110038636 02.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:13/11/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00130/AM10/	RLA File :03/95/040/00087/AM10/	Lic.No/Date:0310522255 02.06.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

16	Case No.:14/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00131/AM10/	RLA File :03/95/040/00051/AM10/	Lic.No/Date:0310522281 02.06.2009	Defer Date: 04.08.2009

Decision : The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 04.08.2009

17	Case No.:7/11/80-ALC2/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00124/AM10/	RLA File :02/24/040/00040/AM10/	Lic.No/Date:0210127190 02.06.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:9/11/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00126/AM10/	RLA File :05/24/040/00113/AM10/	Lic.No/Date:0510242827 02.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

19	Case No.:15/11/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00132/AM10/	RLA File :05/24/040/00117/AM10/	Lic.No/Date:0510242888 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 04.08.2009			

20	Case No.:16/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00133/AM10/	RLA File :09/24/040/00062/AM10/	Lic.No/Date:0910038103 03.06.2009	Defer Date: 04.08.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009

21	Case No.:17/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00134/AM10/	RLA File :09/24/040/00064/AM10/	Lic.No/Date:0910038105 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

22	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

23	Case No.:23/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00140/AM10/	RLA File :61/24/040/00008/AM10/	Lic.No/Date:6110000314 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

24	Case No.:24/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00141/AM10/	RLA File :61/24/040/00009/AM10/	Lic.No/Date:6110000315 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

25	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 04.08.2009			

26	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 04.08.2009			

27	Case No.:21/11/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00138/AM10/	RLA File :03/95/040/00135/AM10/	Lic.No/Date:0310522873 05.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:22/11/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00139/AM10/	RLA File :07/24/040/00077/AM10/	Lic.No/Date:0710065272 05.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 04.08.2009			

29	Case No.:27/11/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case deferred
	HQ File :01/80/050/00144/AM10/	RLA File :31/24/040/00038/AM10/	Lic.No/Date:3110038751 09.06.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 04.08.2009			

30	Case No.:28/11/80-ALC2/2009	Party Name:PREMIUM ENERGY TRANSMISSION LTD	Meet No/Date:11/80-ALC2/2009 16.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00145/AM10/	RLA File :31/21/040/00055/AM10/	Lic.No/Date:3110038766 10.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A/R-21	M/s. Patels Airtemp (India) Ltd.	F.No. 01/80/50/125/AM09/DES.I	Lic.No. & Date	dt.
Meeting No.11/10		R.A. F.No.08/24/40/186/AM08	0810068645	
Date: 16.6.2009			26.11.07	

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.
2. The firm may also note that the above information was sought from them at the time of original listing of the case also and the same is not incorporated in the representation.

Case No. C-04	M/s.Bhukhanwala Diomond Systems Ltd.	F.No. 01/80/162/11/AM10/DES.I	Lic.No. & Date
Meeting No.11/10		Fixation of Norms	
Date: 16.6.2009			

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 04.08.2009.

Case No. C-05		F.No. 01/80/162/12/AM10/DES.I	Lic.No. & Date
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Meeting No.11/10	M/s.Bhukhanwala	Fixation of Norms	
Date: 16.6.2009	Diamond Systems Ltd.		

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. The Committee noted that firm's application has been forwarded to DIPP instead of DHI. The Committee accordingly advised the representative of DIPP to forward the application to DHI for examination and submission of comments. The case may be relisted on 04.08.2009.

Case No. C-06	M/s. Powermaster	F.No. 01/80/162/237/AM10/DES.I	
Meeting No.11/10	Engineers Pvt. Ltd.	Clarification about DEPB Entry	
Date: 16.6.2009			

The case regarding clarification about DEPB entry was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. **The representative of DHI asked for the copy of firm's application. Since, the subject case pertains to a representation seeking clarification regarding applicability of DEPB entry at Sl.No. 591 to their product, the Committee decided to forward the copy of firm's representation to representative of DHI to give their comments.** The case may be re-listed on 04.08.2009.

Supplementary agenda case

Case No. A/R-	M/s. Yashika Boats.	F.No. 01/85/162/184/AM07/DES.I	Lic.No. & Date
Meeting No.11/10		R.A. F.No.01/81/40/0002/AM07	1010023407
Date: 16.6.2009			Dt. 25.04.2006

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 04.08.2009.

Supplementary agenda case

Case No.C-30	M/s.Essar Steel Ltd.	HQ F.No.01/80/162/1315/AM09/DES.I	Lic.No. & Date
Meeting No 11/10	M/s Ispat Industries	Removal of Cap Value on export	
Date: 16.06.2009	M/s JSW Steel	product covered under DEPB	

The case regarding removal of Cap Value on export products covered under DEPB entries at Sl.No. 350, 329 & 387A was considered by the Norms Committee (NC-I) in its M.No.11/10 held on 16.06.2009 as per the agenda. The Committee noted that average FOB value has been worked out based on the copies of Shipping Bills / details of S/Bs given by the firm in their statements. The Committee also decided to convey the minimum and maximum FOB value of the export product along with average FOB value worked out as per details given in the statements and arrived at as per data bank available on Deptt. of Commerce website to Policy IV (B) Section for consideration and taking appropriate decision with the advice to consider revision of DEPB rate also while revising the value Cap of the export product.

For DEPB entries at Sl.No.350:-

- Hot Rolled Non Alloy Steel Plates / Wide Coils / Sheets / Hoops&Strips (including Skelp)

Sl. No.	Information details	M/s Essar Steel Ltd.	M/s Ispat Ind. Ltd. (As per firm's statement. Shipping Bills not provided)	JSW Steel Ltd.
1.		Rs. 42929.30/-	Rs. 40017/-	Rs. 48426.95/-

	Average FOB value per MT of export product			
2.	FOB value per MT varies from	Rs.26675.95/- to Rs. 44139.90/-	Rs.13563/- to Rs.54337/-	Rs.37513/- to Rs.60623/-
3.	Average value per MT of the export product as per data bank available on Deptt. of Commerce website for the period April, 08 to Dec., 08	- For ITC (HS) Code 72085110 – Rs. 41933.78/MT For ITC (HS) Code 72083840 – Rs. 42,908.00/MT		
4.	Whether Application received through EEPC	Yes	Yes	Yes
5.	DEPB Committee may decide about value cap.			

For DEPB entries at Sl.No.329:-

- Hot Rolled Galvanised Non-Alloy Steel Sheets / Hoops & Strips / Wide Coils / Circles (Plain / Corrugated)

Sl. No.	Information details	M/s Essar Steel Ltd.	M/s Ispat Ind. Ltd. (As per firm's statement. Shipping Bills not provided)	JSW Steel Ltd.
1.	Average FOB value per MT of export product	Rs. 44325.72/-	Rs. 51417/-	Rs. 54491.40/-
2.	FOB value per MT varies from	Rs.32973.06/- to Rs. 52761.13/-	Rs.26031/- to Rs.64995/-	Rs.47820/- to Rs.56181.23/-
3.	Average value per MT of the export product as per data bank available on Deptt. of Commerce website for the period April, 08 to Dec., 08	- For ITC (HS) Code 72104900 – Rs. 51,806/MT		
4.	Whether Application received through EEPC	Yes	Yes	Yes
5.	DEPB Committee may decide about value cap.			

For DEPB entries at Sl.No.387A:-

- Cold Rolled (including full hard/half hard/annealed and /or skin passed / temper passed) Non-alloy steel sheets/hoops and strips / wide –coils, including CRCA

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Sl. No.	Information details	M/s Essar Steel Ltd.	M/s Ispat Ind. Ltd. (As per firm's statement. Shipping Bills not provided)	JSW Steel Ltd.
1.	Average FOB value per MT of export product	Rs. 37042.21/-	Rs. 43498/-	Rs. 49907.60/-
2.	FOB value per MT varies from	Rs.35172/- to Rs. 46.443.74/-	Rs.26620/- to Rs.52568/-	Rs.36978/- to Rs.50587/-
3.	Average value per MT of the export product as per data bank available on Deptt. of Commerce website for the period April, 08 to Dec., 08	For ITC (HS) Code 720917 – Rs. 49,306/MT For ITC (HS) Code 720918 – Rs. 45896/MT		
4.	Whether Application received through EEPC	Yes	Yes	Yes
5.	DEPB Committee may decide about value cap.			

- The Committee also decided to recommend to the DEPB Committee that whenever a proposal for revision of value cap is considered, proposal for revision of DEPB rate should also be considered.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)

Chairman